

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 159/2009

Sub: Petition for determination of transmission tariff of 400 kV LILO of Gandhar(Jhanor)-Vapi at Sugan generation switchyard in Western Region for the period from 1.3.2009 to 31.3.2014.

.Date of hearing : 22.10.2009

Coram : Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Torrent Power Grid Limited, Ahmedabad

Respondent : Torrent Power Grid Limited, Ahmedabad

Parties present : Shri K.K.Shah, TPGL
Shri Vinod Khanna, TPGL

This petition has been made for determination of tariff from the date of commercial operation i.e. from 1.3.2009 to 31.3.2014 in respect of 400 kV LILO of Gandhar (Jhanor)-Vapi at Sugan generation switchyard in Western Region (transmission assets) under the provision of Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2009 (2009 regulations).

2. The representative of the petitioner submitted that phase-I of the transmission lines consisting of 400 kV LILO of Jhanor-Vapi was commissioned on 1.3.2009. The entire proposed tariff period falls within the control period 2009-14 for which the tariff is to be determined as per the 2009 regulations. Only one month i.e. March 2009 is covered under the 2004 regulations. As the entire project is expected to be commissioned in the control period 2009-14, the petitioner has filed the tariff petition for Phase I and will subsequently file the consolidated petition for all phases in terms of 2009 regulations. The petitioner has submitted that the tariff for March 2009 in respect of Phase I may be determined under 2009 regulations.

3. The Commission directed the petitioner to file separate petition for determination of tariff for the period 1.3.2009 to 31.3.2009 under the provisions of Central Electricity Regulatory Commission (Terms and Conditions of tariff)

Regulations, 2004 which will form the base for calculation of tariff under 2009 regulations. The Commission further directed that the present petition be treated as petition for determination of tariff for the period 1.4.2009 to 31.3.2014 and be kept pending till the petition seeking determination of tariff for the period 1.3.2009 to 31.3.2009 is filed by the petitioner.

4. Since, the deferred liabilities of Rs. 254.17 lakh were included in the gross block of Rs. 2357.63 lakh as in the date of commercial operation, the petitioner was directed to file revised C.A. certificate to that effect.

-sd/-
(T. Rout)
Joint Chief (Law)